

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21437 of 2018

[Arising out of Order-in-Appeal No. BEL-EXCUS-000-APP-MS-080-2018-
19 dated 22/05/2018 passed by the Commissioner of Central Tax,
Belgaum (Appeals)]

Sai Constructions

Lakshmi Nivas, No. 323, Behind APMC
M.J Nagar
Hospet – 583 201
Karnataka

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Belagavi Commissionerate**

No. 71, Club Road
Belgavi – 590 001
Karnataka

Respondent(s)

Appearance:

None

For the Appellant

Mr. P. Rama Holla, Supdt. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

Final Order No. 20050 / 2021

Date of Hearing: 03/03/2021

Date of Decision: 03/03/2021

Per : S.S GARG

It is seen from the record that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **03/03/2021**)

(S.S GARG)
JUDICIAL MEMBER

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